

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH: KOLKATA**

ST/MISC/77340/2018
AND
Service Tax Appeal No. 364/2010

(Arising out of Order-in-Original No.09/Commr./ST/Kol/2010-11 dated-
10/08/2010 passed by the Commissioner of Service Tax, Kolkata)

Commr. of Service Tax, Kolkata

Applicant (s)/Appellant (s)

Versus

M/s. M.N. Dastur & Co. Pvt. Ltd.

Respondent (s)

Appearance:

Shri A.K. Biswas, Supdt. (A.R.) for the Appellant (s)
Sri Amit Jain, C.A. for the Respondent (s)

Date of Hearing/Decision :- 17.05.2019

PER SHRI P.K. CHOUDHARY

Misc. application has been filed by the appellant/Revenue for withdrawal of their appeal under the National Litigation Policy in view of the recent instruction under F. No. 390/Misc./116/2017-JC dated-11/07/2018 of Central Board of Indirect Taxes and customs.

2. I observe that the appeal is covered by aforesaid instruction and accordingly, the Misc. application for withdrawal of appeal is allowed and the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

P.K. CHOUDHARY
(JUDICIAL MEMBER)

k.b/-

